

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No: TDL/043/2014**

Subject : Application for grant of Inter-State trading license (category-I) to IL& FS Energy Development Company Limited..

Date of hearing : 19.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : IL& FS Energy Development Company Limited

Parties present : Shri Haziq Beg, IL& FS  
Shri S.C.Mishra, IL&FS

**Record of Proceedings**

The representative of the petitioner submitted that the present application has been filed under sub-section (1) of Section 15 of the Electricity Act, 2003 (Act) read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (hereinafter referred to as "Trading Licence Regulations") amended from time to time, for grant of Category 'I' licence for inter-State trading in electricity in whole of India. The representative of the petitioner further submitted that the petitioner has complied with the provisions of the Trading Licence Regulations and requested to grant licence for inter-State trading in electricity.

2. The representative of the petitioner submitted that the proviso to section 41 of the Act is not applicable to the petitioner since the petitioner is not engaged in the business of transmission of electricity. He further submitted that the petitioner is merely holding equity stake in the Cross Border Power Transmission Company Limited (CBPTCL) neither controls nor acts as an agent of CBPTCL.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to file the following information, on affidavit, on or before 5.7.2014:

(a) Annual report and audited accounts as on 31.3.2014 along with Director's report, Auditor's report, the schedules and notes on accounts; and

(b) Affidavit to that effect that during subsistence of the trading licence, if granted by the Commission, the petitioner shall not apply for transmission licence without surrendering the trading licence.

5. Subject to above, the Commission reserved its order in the petition.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)